IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

#### AT HYDERABAD

# O.A.B.R.NO. 3047/97 8-A 1290/97

Date of Order: 24.9.97

## BETWEEN:

- 1. G.5rinivas
- 2. Shyam Prasad
- 3. G.Shekar Reddy

#### AND

- 1. Nuclear Fuel Complex,
  Dept. of Atomic Energy,
  ECIL Post, Rep. by its
  Assistant Personnel Officer,
  Hyderabad, Rangareddy Dist.
- 2. The District Employment Officer, Rangareddy Dist Employment Exchange, Srinagar Colony, Panjagutta, Hyderabad.

.. Applicant.



.. Respondents.

- Counsel for the Applicants
- Counsel for the Respondents

- .. Mr. K. Nageswara Reddy
- .. Mr.W.Satyanarayana for Mr.N.K.Devraj for R-1
- .. Mr. Phani Raj for Mr. P.Naveen Rao for R-2

# CORAM:

HON BLE SHOLL RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHEI B.S. JAI PARAMESHWAR : MEMBER (JUD L.)

### ORDER

) (Oral order as per Hon ble Spri R.Rangarakan, Member (Admn.) X

Mr. K.Nageswara Reddy, learned counsel for the applicant, Mr.W.Satyanarayana for Mr.N.R.Devraj, learned counsel for R-1 and Mr.Phani Raj for Mr.P.Naveen Rao, learned counsel for R-2.

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2. Admit. There are three applicants in this OA. submit that they have fully qualified for consideration for the post of Junior Operator Trainee (Electrical Trade). Their names are not sponsored by the Employment Exchange. Hence their cases will not be considered by Respondent No.1 for that post. applicants relying on the Supreme Court judgement reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna Dist vs. K.B.N.Visweswara Rao) submits that his case has to be considered even though their names are not sponsored by the Employment Exchange

We have disposed of similar cases. Hence the following 3. interim direction is given:-

If the applicant submits their application at least one week in advance of the selection either written, viva-voce or both then the cases of the applicants should also be considered along with the Employment Exchange sponsored candidates even though their banes are not sponsored by the Employment Exchange. If they did not qualify in the selection the same should be informed to this Tribunel through the respondents counsel for confirming the dismissal of this OA. In case if they are found fit and come within the number to be appointed then the results should not be published until further orders in this OA.

> जनामित प्रति CERTIFIED TO RETRUE COPY

COURT OFFICER

केन्द्रीय प्रशासनिक कुँधिकरण Central Administrative Tribunal de nour

हैदराजाद न्यावर्षक

HYDERABAD BENCH

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Date of Judgement ... 24

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